

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 28TH DAY OF APRIL, 2020/8TH VAISAKHA, 1942

W.P(C) TMP No.193 OF 2020

PETITIONER:

KOTHAMANGALAM TALUK MERCANTILE
CO-OPERATIVE SOCIETY LTD, NO. E 1159
KOTHAMANGALAM P.O, ERNAKULAM-686691
REPRESENTED BY ITS SECRETARY MANOJ K.S

BY ADV. SRI..C. A. JOJO.

RESPONDENTS:

1. THE PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX ,
KERALA REGION, MINISTRY OF FINANCE,
GOVERNMENT OF INDIA
CENTRAL REVENUE BUILDING, I.S PRESS ROAD,
KOCHI-682018
2. THE COMMISSIONER OF INCOME TAX (TDS)
C.R BUILDING, I.S PRESS ROAD, KOCHI-682018
3. THE INCOME TAX OFFICER(TDS)
C.R BUILDING, I.S PRESS ROAD,
KOCHI-682018
4. THE KERALA STATE CO-OPERATIVE BANK LTD,
(ERSTWHILE THE ERNAKULAM DISTRICT CO-
OPERTAIVE BANK) ,
KAKKANAD P.O, KOCHI-682030
5. THE REGISTRAR OF CO-OPERATIVE SOCIETIES ,
JAWAHAR SAHAKARANA BHAVAN,
D.P.I JUNCTION , THYCAUD P.O
THIRUVANATHAPURAM-695014

BY SRI.P.VIJAYAKUMAR, ASG
BY SRI.T.S.SYAMPRASANTH, GOVERNMENT PLEADER
BY SRI.GILBERT CORREYA, SC
BY SRI.JOSE JOSEPH, SC

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON
28.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

BECHU KURIAN THOMAS, J.

W.P.(C) TMP No.193 of 2020

Dated this the 28th day of April, 2020

ORDER

The learned Standing Counsel for Income Tax takes notice on behalf of respondents 1 to 3. The learned Government Pleader takes notice on behalf of the 5th respondent. Sri.Gilbert Correya, learned Standing Counsel takes notice on behalf of the 4th respondent.

The recovery under Section 194N of the Income Tax Act pursuant to Ext.P1 shall stand stayed for a period of three months from today.

Post the writ petition along with the connected matters on 27.5.2020.

BECHU KURIAN THOMAS
JUDGE

vps

PETITIONERS EXTS:

**EXHIBIT-P1 - TRUE COPY OF THE NOTICE DATED 10.3.2020
ISSUED BY THE 4TH RESPONDENT BANK TO THE
PETITIONER**